

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419
IB/807/ND/2021

IN THE MATTER OF:

| | | |
|---------------------|-----|------------|
| Union bank of india | ... | Applicant |
| Versus | | |
| Apoorva joshi | ... | Respondent |

Under Section 95(1) of (IBC).

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Adv. Prashant Joshi

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)